

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 54/RP/2016

in

Petition No. 403/TT/2014

Coram:

Shri Gireesh B. Pradhan, Chairman

Shri A.K. Singhal, Member

Shri A.S. Bakshi, Member

Dr. M.K. Iyer, Member

Date of Order : 17.02.2017

In the matter of:

Review petition under Section 94 of the Electricity Act, 2003 read with Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of the order dated 19.9.2016 in Petition No. 403/TT/2014

And in the matter of:

Powergrid Corporation of India Ltd.
Saudamini, Plot No. 2, Sector-29,
Gurgaon-122 001 (Haryana)

.....**Petitioner**

Vs

1. Karnataka Power Transmission Corporation Ltd.
Kaveri Bhawan, K. G. Road
Bangalore—560 009.
2. Transmission Corporation of Andhra Pradesh Ltd.
Vidyut Soudha, Khairatabad,
Hyderabad-500 082.
3. Kerala State Electricity Boards,
Vydyuthi Bhavanam,
Thiruvananthapuram-695 004.
4. Tamil Nadu Generation and Distribution Corporation Ltd.
NPKRR Maaligai, 800, Anna Salai,
Cennai-600 002.



5. Electricity Department, Government of Puducherry,
58, NSC Bose Salai,
Puducherry-605 001.
6. AP Eastern Distribution Company Ltd.,
Sai Shakthi Bhavan,
30-14-09, Near Saraswathi Park,
Visakhapatnam-530 020.
7. AP Southern Power Distribution Company Ltd. (APSPDCL)
H. No. 193-93 (M) Upstairs,
Renigunta Road, Tirupathi-517 501.
8. AP Northern Power Distribution Company Ltd. (APNPDCL)
H. No. 1-1-504, Opp.: NIT Petrol Pump,
Chaitanyapuri, Warangal-560 004.
9. AP Central Power Distribution Company Ltd. (APCPDCL)
Singareni Bhavan, Red Hills,
Hyderabad-500 063.
10. Bangalore Electricity Supply Company Ltd. (BESCOM)
Krishna Rajendra Circle,
Bangalore-560 009.
11. Mangalore Electricity Supply Company Ltd. (MESCOM)
Paradingm Plaza, A.B. Shetty Circle,
Mangalore-575 001.
12. Chamundeshwari Electricity Supply Corp. Ltd.
(CESC Mysore),
Corporate Office, 927, L. J. Avenue,
New Kantharajours Road,
Saraswathi Puram, Mysore-570 009.
13. Gulbarga Electricity Supply Company Ltd. (GESCOM)
Main Road, Gulbarga, Karnataka,
Gulbarga-585 102.
14. Hubli Electricity Supply Company Ltd.,
P.B. Road, Nava Nagar Hubli,
Karnataka-580 025.
15. Electricity Department,
Government of Goa,
Vidyuti Bhawan, Panaji,
Goa-403 001.

.....Respondents



For Petitioner: Shri Sanjay Sen, Sr. Advocate, PGCIL
Shri S. S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri M. M. Mondal, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Pratibha Raje Parmar, PGCIL
Ms. Manju Gupta, PGCIL

For Respondents: Shri S. Vallinayagam, Advocate, TANGEDCO

ORDER

The instant review petition has been filed by Powergrid Corporation of India Ltd. (PGCIL) under Section 94 of the Electricity Act, 2003 (the Act) read with Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of the order dated 19.7.2016 in Petition No. 403/TT/2014 wherein tariff for 2014-19 period for Gooty-Madhugiri 400 kV D/C line alongwith associated bays and establishment of new 400/220 kV Sub-station in Madhugiri with 2x500 MVA transformers was allowed.

2. Learned senior counsel for the review petitioner has submitted that in the impugned order the Commission linked the recovery of transmission charges to the commissioning of the downstream system by KPTCL. Learned senior counsel submitted that the assets covered in the impugned order are implemented as a system strengthening scheme and not merely for the benefit of the distribution companies in Karnataka. The transmission charges for the instant assets should be included in the computation of PoC charges from the date of commercial operation. Linking of the recovery of transmission charges to the



commissioning of downstream assets is an apparent error which requires to be rectified.

3. Learned counsel further submitted that there is delay of 17 days in filing the review petition and requested to condone the delay and to admit the review petition.

4. Heard the review petitioner. The delay in filing the review petition is condoned and the review petition is admitted. Issue notice to the respondents. The Commission has sought the comments of SRLDC, SRPC and CEA on the claim of the petitioner that the transmission assets are being put to useful service. The comments have been received. The staff is directed to provide a copy of the comments received from SRLDC, SRPC and CEA to the review petitioner and the respondents by 22.2.2017.

5. PGCIL is directed to serve a copy of the petition on the beneficiaries by 22.2.2017 and the parties are directed to complete the pleadings by 31.3.2017.

6. The review petition shall be listed on 6.4.2017 for final hearing.

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson

